

FIR No.015139/20  
PS. Laxmi Nagar

16.07.2020

Present: Sh. Anesh Rana, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. DL-6SAX-4701 (Splender Plus).

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the abovesaid application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to the Ld. counsel for the applicant for a conference call scheduled for 12.00 noon today.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. DL-6SAX-4701 (Splender Plus) to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of **Hon'ble High Court of Delhi titled as "Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014** , the said vehicle in question is released to the owner subject to following conditions:-

FIR-015139/20

1. IO is directed to release the vehicle to the applicant after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. Applicant is directed to furnish indemnity bond as per valuation of vehicle bearing no. DL-6SAX-4701 (Splender Plus) before IO/SHO concerned.
4. The investigation officer shall keep on record the permanent address and phone number of the applicant, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
6. In case of applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

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Date:  
2020.07.16  
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( RENU CHAUDHARY)

MM-04/East/KKD/Delhi/16.07.2020

E. FIR No.013979/20  
PS. Laxmi Nagar

16.07.2020

Present: Sh. Devender, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of vehicle bearing No. DL-2SM-4333 (Active 5G).

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the abovesaid application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to the Ld. counsel for the applicant for a conference call scheduled for 12.30 p.m today.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. DL-2SM-4333 (Active 5G) to the applicant/owner. Photocopy of RC of the vehicle and the insurance papers of the vehicle in question in the name of the applicant/owner have been filed. Considering the same, in view of the judgment of **Hon'ble High Court of Delhi titled as "Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014** , the said vehicle in question is released to the owner subject to following conditions:-

FIR - 013979/20

1. IO is directed to release the vehicle to the applicant after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.
3. Applicant is directed to furnish indemnity bond as per valuation of vehicle bearing no. DL-2SM-4333 (Active 5G) before IO/SHO concerned.
4. The investigation officer shall keep on record the permanent address and phone number of the applicant, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
6. In case of applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

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( RENU CHAUDHARY)

MM-04/East/KKD/Delhi/16.07.2020

E. FIR No.1973/19  
PS. Laxmi Nagar

16.07.2020

Present: Sh. Anesh Rana, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of mobile phone make REDMI 6 PRO.

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the abovesaid application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to the Ld. counsel for the applicant for a conference call scheduled for 12.45 p.m today.

It is stated by the counsel for applicant that due to typographical error, FIR No.1973/2020 is mentioned in the said application instead of FIR No. 1973/2019. It is prayed by Ld. Counsel for the applicant to consider it as FIR No.1973/2019.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the mobile phone is not required by the police.

I have heard the applicant. Perused the record.

As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014** , case property may be released to the rightful owner after preparing detailed

FIR-1973/19

panchnama, taking photographs, valuation report and a security bond. Further, production of mobile should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of evidence.

In view of above IO/SHO is directed to release the mobile phone REDMI 6 PRO to the applicant/owner on furnishing security / indemnity bond as per valuation of mobile phone REDMI 6 PRO. Valuation shall be done prior to releasing the mobile phone to the applicant. A detailed panchnama shall be prepared after taking photographs of the mobile phone from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

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Date: 2020.07.16  
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( RENU CHAUDHARY)

MM-04/East/KKD/Delhi/16.07.2020

E. FIR No.414/20  
PS. Laxmi Nagar

16.07.2020

Present: Sh. Anesh Rana, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of mobile phone make REDMI NOTE 7-S.

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the abovesaid application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to the Ld. counsel for the applicant for a conference call scheduled for 01.00 p.m today.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the mobile phone is not required by the police.

I have heard the applicant. Perused the record.

As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014** , case property may be released to the rightful owner after preparing detailed panchnama, taking photographs, valuation report and a security bond. Further, production of mobile should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of evidence.

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In view of above IO/SHO is directed to release the mobile phone REDMI NOTE 7-S to the applicant/owner on furnishing security / indemnity bond as per valuation of mobile phone REDMI NOTE 7-S. Valuation shall be done prior to releasing the mobile phone to the applicant. A detailed panchnama shall be prepared after taking photographs of the mobile phone from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

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Date:  
2020.07.16  
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MM-04/East/KKD/Delhi/16.07.2020

FIR No.378/19

PS. YDM

**Applicant: Danish**

16.07.2020

Present: Ld. APP for the State (through video conferencing).  
Sh. Gaurav Sharma, Ld. Counsel for accused/applicant Danish  
(through video conferencing).

Vide this order, I shall dispose of the application moved by accused Danish, seeking bail.

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the bail application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to the Ld. APP for the State and Ld. counsel for the applicant/accused for a conference call scheduled for 11.30 a.m today.

Request received from IO for adjournment to file reply to the present bail application.

Granted. Put up on 18.07.2020.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.

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MM-04/East/KKD/Delhi/16.07.2020

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FIR No.378/19

PS. YDM

**Applicant: Sarthan**

16.07.2020

Present: Ld. APP for the State (through video conferencing).  
Sh. Gaurav Sharma, Ld. Counsel for accused/applicant Sarthan  
(through video conferencing).

Vide this order, I shall dispose of the application moved by accused Sarthan, seeking bail.

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the bail application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to the Ld. APP for the State and Ld. counsel for the applicant/accused for a conference call scheduled for 11.45 a.m today.

Request received from IO for adjournment to file reply to the present bail application.

Granted. Put up on 18.07.2020.

Copy of this order be also sent to Ld. Counsel for applicant through e-mail.

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MM-04/East/KKD/Delhi/16.07.2020

E. FIR No.87/20  
PS. Laxmi Nagar

16.07.2020

Present: Sh. Anesh Rana, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of mobile phone make SAMSUNG IMEI No.356129103395619 and 356130103395617.

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the abovesaid application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to the Ld. counsel for the applicant for a conference call scheduled for 12.15 p.m today.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the mobile phone is not required by the police.

I have heard the applicant. Perused the record.

As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014** , case property may be released to the rightful owner after preparing detailed panchnama, taking photographs, valuation report and a security bond. Further, production of mobile should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of

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evidence.

In view of above IO/SHO is directed to release the mobile phone SAMSUNG IMEI No.356129103395619 and 356130103395617 to the applicant/owner on furnishing security / indemnity bond as per valuation of mobile phone SAMSUNG IMEI No.356129103395619 and 356130103395617. Valuation shall be done prior to releasing the mobile phone to the applicant. A detailed panchnama shall be prepared after taking photographs of the mobile phone from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

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Date:  
2020.07.16  
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( RENU CHAUDHARY )

MM-04/East/KKD/Delhi/16.07.2020

E. FIR No.48/20  
PS. Laxmi Nagar

16.07.2020

Present: Sh. Anesh Rana, Ld. Counsel for applicant (through video conferencing).

Vide this order, I shall dispose of the application moved by applicant for release of mobile phone make SAMSUNG.

In view of the order passed by Ld. District & Sessions Judge, East District, Karkardooma Courts, Delhi issued in wake of COVID-19 Pandemic, the abovesaid application has been placed before the undersigned to be heard through Video Conferencing using CISCO WEBEX application.

Link was sent to the Ld. counsel for the applicant for a conference call scheduled for 01.15 p.m today.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the mobile phone is not required by the police.

I have heard the applicant. Perused the record.

As per the directions of the **Hon'ble High Court of Delhi in Manjit Singh vs. State in Crl MC No. 4485/13 dated 10.09.2014** , case property may be released to the rightful owner after preparing detailed panchnama, taking photographs, valuation report and a security bond. Further, production of mobile should not be insisted upon during trial and its photographs along with panchnama should suffice for the purpose of evidence.

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In view of above IO/SHO is directed to release the mobile phone SAMSUNG to the applicant/owner on furnishing security / indemnity bond as per valuation of mobile phone SAMSUNG. Valuation shall be done prior to releasing the mobile phone to the applicant. A detailed panchnama shall be prepared after taking photographs of the mobile phone from all angles and the same shall be attested/countersigned by complainant as well as accused. The cost of photographs shall be borne by the applicant. Panchnama along with photographs and indemnity bond shall be filed in the court along with charge-sheet.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

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Date: 2020.07.16  
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MM-04/East/KKD/Delhi/16.07.2020